[28 NOV. 1986]

Members absent. Q. No. Hon. 367 Transferred. Q. No. 368. Hon. Members absent. Very good. Then we will finish the list. Q. No. 369.

\*366. [The questioners (Shri Murlidhar Chandrakant Bhandare and Shri Mahendra Prasad) were absent For answer, vide col. 33-34 infra. ]

\*365. [Withdrawn].

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\*368. [The questioners (Shri Chandrika Prasad Tripathi and Shri Rajni Ranjan Sahu) were absent. For answer, vide col. 34-35 infra. ]

## Financial Assistance for Second Phase of Upper Krishna Project

\*369. SHRI H. HANUMANTHAPPA:

SHRI VEERSHETTY MOGL-APPA' KUSHNOOR: t

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) whether the Government of Kar-nataka have submitted any proposal for World Bank assistance for the second phase of Upper Krishna Project; and
- (b) if so, the details thereof together with the quantum of the assistance sought for and the reaction of i the Central Government thereto and the stage at which the proposal stands?

THE MINISTER OF WATER RE-SOURCES (SHRI B. SHANKARA-NAND): (a) and (b) Phase II of the Upper Krishna Project with an estimated cost of Rs. 550 crores envisaging an irrigation potential of 1, 44, 788 ha. is in the pipeline for World Bank assistance. The project consists of raising the height of Almatti dam, construction of head works of foreshore lift irrigation schemes from Almatti and Narayanpur reservoirs, shifting of Bagalkot township, rehabilitation of displaced persons and is planned to be completed in 5 years.

tThe question was actually asked on the floor of the House by Shri Veershetty Moglappa Kushnoor.

VEERSHETTY MOGLAPPA SHRI KUSHNOOR: Mr. Chairman, Sir, from the reply it is not clear whether the Central Water Commission has cleared the project and it has been sent to the World Bank for their appraisal. If it is not sent, why it is not sent so far? Sir, for the last four months the project is pending before the Government. Sir, when it is going to be cleared?

SHRI B. SHANKARANAND: In this project, not only the Karnataka Government. but the Government of India is also keen that all such projects are implemented without any toss of time.

Sir, for that purpose I had asked the Chairman of the Central Water Commission to hold a meeting with the State Government officials and the meeting was so held on the 23rd September, 1986'and when the issues relating to this project were discussed in detail, the Government of Karnataka was convinced that they have to send certain information in order to see that the project is cleared, sir, no doubt the project is technically cleared. But the only thing that is pending is the Government of Karnataka has to send the revised, estimates properly according to the revised plan and then it will be cleared'.

VEERSHETTY **MOGLAPPA** SHRI KUSHNOOR: Mr. Chairman, Sir, the revised estimates and the project plan has been sent in the month of August, 1986 and this revised project has been prepared on the suggestion of the Central Water Commission and the World Bank mission have also visited several times. This project has to be started in 1987-88 and it has to be completed in 1991-92 that is within five ye'ars. I would like to know whether the Government is going to see that this project is cleared as early as possible and by what time and oc what date, it is going to be sent to the World Bank?

SHRI B. SHANKARANAND: Sir, fee hon. Member is still speaking about the facts of August, 1986 whereas, I gave particulars about the meeting held oa I September, 1986.

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## SHRI B. SATYANARAYAN REDDY;

Mr. Chairman, Sir, the Minister has said that the Central Government is very keen to clear all th© projects and it has no intention to delay these projects. I would like to know from the hon. Minister as to how many projects are still under consideration of the Government for sanction. I would also like to know whether any other assistance is also being sought from the World Bank? If so, which are those other States who have sought the World Bank's assistance?

SHRI B. SHANKARANAND; Sir, (he question is with reference to the Upper Krishna Project... (Interruptions).

MR. CHAIRMAN; Then why did you say in your, answer that you are clearing all the project? You gave him the opportunity to put the supplementary.

SHRI. B. SHANKARANAND; Mr. Chairman, Sir, I have an answer for it. I need a fresh notice.

श्री कैलाश पित मिश्र : समानित महोदय राज्यों से आने वाली स्कीमें सेन्ट्रल वाटर कमीशन के द्वारा अपूर्वल के लिय वर्षों पड़ी रह जाती हैं । इधर जो काम होता है वह काम डिफोक्टिव शुरू हो जाता है । मैं मंत्री महोदय से जानना चाहता हूं कि क्या सरकार कोई ऐसी सीना निर्धारित करने के लिए तैयार है जिसके अन्तर्गत किसी भी राज्य से आई हुई कोई भी स्कीम इस समयावधि के अंदर या तो रेजेक्ट हो जाय या अपूर्व हो जाए, फाइनलाइज हो जाए ?

SHRI B. SHANKARANAND; Sir, we have more than once issued instructions and guidelines to the State Governments f<sup>or</sup> project formulations and preparations and we have advised each Government to set up their project preparation cells in their Ministries.

\*371. [The questioners (Shri Chaturanan bhai Mehta and Shri Bhuvnesh Chatur. vedi) were absent. For answer, vide col. 35-36 infra.]

\*371. [The questioners (Shri Chaturanan Mishra and Shri Surai Prasad) were 'absent. For answer vfde col. 36-37 infra.] \*372. [Transferred to the 5th December, 1986.]

\*373. [The questioner (Shri Sharad Yadav) was absent. For answer vide | col., 37 infra.

## Complaints against DDA for poor construction

\*374. DR. MOHD. HASHIM KID-i WAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) what is the number of complaints re'ating to poor construction received against D. D. A. during the current year;
- (b) what action has been taken, by Government on these complaints;
- (c) whether any action has been taken against any officer of D. D. A., if so,. what is the nature thereof;
- (d) what  $i_s$  the number of contractors against whom action has been taken; and
- (e) what steps have been taken to weed out corruption and inefficiency in D. D. A.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH); (a) 60 (39 in Quality Control Cell and 21 in the Vigilance Wing of the DDA).

- (b) The defects pointed out in the complaints are looked into and remedial action as may be found necessary is taken. 21 complaints received in the Vigilance Wing are under investigation.
- (c) 11 officials found responsible for sub-standard work have been suspended by the DDA during the period from 1-1-86 to 15-11-86.
- (d) Two contractors have been debar red from further tendering for DDA  $work_s$  during the current year.
- (e) A statmeent is laid on the Table of the House.